

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 6991 of 2012

Dilip Kumar Verma **...Petitioner**

-Versus-

The Employer in relation to the Management of
M/s Lafarge India Ltd. through its Chief Executive
Officer, Jojobera Cement Plant, Jamshedpur

.... **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate

For the Respondent : Mr. Vijay Kant Dubey, Advocate

05/29.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On 13.01.2020, four weeks time was granted to the learned counsel for the respondent to file counter-affidavit, but till date the same has not been filed.

As prayed, by way of last chance, further four weeks' time is allowed to the learned counsel for the respondent for filing counter-affidavit as directed earlier.

It is made clear that if the counter-affidavit is not filed, within the aforesaid period, the same shall be accepted with a cost of Rs.2,500/- to be deposited before the Secretary, Department of Women, Child Development & Social Welfare, Govt. of Jharkhand, Ranchi towards the Juvenile Justice Fund, either by cheque or bank draft or can be deposited in the State Bank of India A/c No. 3734498462-5, favouring Juvenile Justice Fund.

Put up this case after four weeks'.

(Dr. S.N. Pathak, J.)